

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. C.P. (IB)/10(MB)2021

IN THE MATTER OF

IFCI Venture Capital Funds Limited

... Petitioner

Vs

Hitesh Subhash Punjani

...Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Hitesh S. Punjani (PH)

For the Respondent: None present

ORDER

CP(IB)/10(MB)/2021- Despite service, none present on behalf of the petitioner and also on behalf of the RP. Though the previous orders show that the RP's presence is also taken on record. In the interest of justice, one last opportunity is granted to the petitioner and also to the respondent to make their submissions on the report submitted by the RP. In case there is no representation on the next date, the matter shall be decided in the absence of the parties. Adjourned to **22.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/